

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2089  
ANSWERED ON:23.11.2010  
REVIEW OF BPL LIST  
Reddy Shri Anantha Venkatarami

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

(a) whether the Public Distribution System (Control) Order, 2001 provides for review of list of Below Poverty Line and Antyodaya Anna Yojana beneficiaries every year for the purpose of deletion of ineligible families and inclusion of eligible families; and

(b) if so, the details thereof and present implementation status of the said order, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (b): Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India. The operational responsibilities for allocation of foodgrains within the States/UTs, identification of eligible Below Poverty Line (BPL) families, issuance of ration cards to them and supervision over and monitoring of functioning of Fair Price Shops (FPSs) rest with the concerned State/UT Governments.

Public Distribution System (Control) Order, 2001 mandates the State/UT Governments to review the lists of Below Poverty Line (BPL) & Antyodaya Anna Yojana (AAY) families every year for the purpose of deletion of ineligible families and inclusion of eligible families.

To streamline the functioning of TPDS, in consultation with the State Governments, a Nine Point Action Plan was evolved in 2006, which inter-alia includes continuous review of BPL/AAY lists and to eliminate bogus/ineligible ration cards. Instructions had also been issued to all State/UT Governments to carry out an intensive campaign from October, 2009 to December, 2009 to review the existing lists of BPL/AAY families and eliminate ineligible/bogus ration cards. As a result of implementation of this Action Plan, 25 State/UT Governments have reported by 30.09.2010, deletion of 178.87 lakhs bogus/ineligible ration cards. A statement showing Statewise number of bogus/ineligible rations cards deleted by the State/UT Governments with effect from July 2006 onwards is at Annexure.